



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
Opp. Road No. 5 VKIA, Sikar Road, Jaipur
Email: rorpcb.jaipur@gmail.com

By Hand/ Email

File No: RPCB/RO/J(N)/Legal-202/1359

Date: 13-12-2024

✓ Registrar,
Central Zonal Bench,
Bhopal

Sub: Regarding Compliance report w.r.t Hon'ble National Green Tribunal Principal bench New Delhi O.A. No. 973/2024 Rajni Devi V/s State of Rajasthan.

Ref: Hon'ble National Green Tribunal Principal bench New Delhi Order dated 27/09/2024.

Sir,

With reference to subject cited above, It is to submit that in compliance of the Hon'ble NGT order dated 27/09/2024 (disposing of the Original Application No. 973/2024(PB), Rajni Devi V/s State of Rajasthan), Location of Khasra No. 540, 552, 553, 554 and 555 mentioned in the order dated 27/09/2024 was inspected by the State Board officials on dated 30/10/2024 (photocopy of the inspection report enclosed.) in presence of Shri Shaitaan Singh (owner of land). During inspection, it was observed that on Khasra No.- 540, 552, 553, 554 and 555, Village- Chetawala, Patwar Halka Khorashamdas, Tehsil- Rampura Dabri, Jaipur, Rajasthan, no coal tar plant was found established or operative. It was informed by Shri Shaitaan singh and other nearby residents that earlier there was a coal tar plant on this land which has been dismantled in January, 2024.

Besides, it is to submit that following units found established on the same land. However, found non operational during inspection:-

- M/s Stone Crusher Plant operated by Shri Shaitaan Singh.
- M/s Nirmal M-Sand Plant operated by Shri Kailash.
- M/s Jaipur M-sand Plant operated by Shri Ramakant.


As per the categorization of the State Board, above mentioned units are covered under orange category. All three units found established without obtaining prior Consent to Establish & Consent to Operate from the State Board and without adequate pollution control measures. In view of above, show cause notices were issued for intended direction for closure of these units. One unit named M/s Jaipur M-sand Plant operated by Shri

Ramakant has initiated application in the name of M/s Shri Vinayak M Sand for obtaining Consent to Establish and Consent to Operate which shall be decided on merits.

Remaining two units M/s Stone Crusher Plant operated by Shri Shaitaan Singh & M/s Nirmal M-Sand Plant operated by Shri Kailash have failed to apply for Consent to Establish and Consent to Operate under the provisions of the Air Act and/or Water Act from the State Board, therefore closure direction under section 31(A) of the Air Act, 1981 and/or section 33(A) of the Water Act, 1974 have been issued on dated 13.12.2024. (Photocopy enclosed.)

Submitted in compliance of Hon'ble National Green Tribunal Principal bench New Delhi Order dated 27-09-2024.

Enclosed: As above

Your Faithfully,

(Vijay Sharma)
Regional Officer



Regional Office Jaipur (North)
Rajasthan State Pollution Control Board
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Registered Post/E-mail

F. No. RPCB/RO-JP/N/ Legal-202/1351-1354

Date: 13-12-2024

**M/s Stone Crusher Plant (Operated by Shri Shaitaan Singh),
Khasra No-540, 552, 553 and 554, Village- Chetawala,
Patwar Halka- Khorashamdas, Tehsil- Rampura Dabri,
Jaipur**

Sub:- Directions for closure of the industry, under section 31A of the Air (Prevention and Control of Pollution) Act, 1981 for your industry located at Khasra No.- 540, 552, 553, 554 and 555, Village- Chetawala, Patwar Halka- Khorashamdas, Tehsil- Rampura Dabri, Jaipur.

Ref:- 1. Inspection Report dated 30.10.2024.

2. Show cause notice for intended direction for closure issued on 25.11.2024

Sir,


1. Whereas, the Air (Prevention and Control of Pollution) Act, 1981 came into force in whole of the State of Rajasthan with effect from 16.05.1981.
2. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
3. And whereas under the provisions of Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause air pollution in the environment..
4. And whereas, the State Board in performance of its functions has power to issue directions under section 31(A) of the Air Act, in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.
5. And whereas, **M/s Stone Crusher Plant (Operated by Shri Shaitaan Singh)** located at **Khasra No.- 540, 552, 553, 554 and 555, Village- Chetawala, Patwar Halka- Khorashamdas, Tehsil- Rampura Dabri, Jaipur** (hereinafter referred to as 'the industry') engaged in industrial activity.
6. And whereas, inspection of industry was carried out on 30.10.2024 by State Board Officials and found that industry being operated without obtaining Consent from the State Board. During Inspection, following non-compliances were observed:-
 - **Unit failed to obtain prior Consent to Establish and Consent to Operate from the State Board.**
 - **Unit was found without adequate pollution control measures.**
7. And whereas, show cause notice for intended closure direction under the provisions of section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued vide letter dated 25.11.2024 for the above deficiencies.
8. And whereas, the industry has failed to remove the deficiencies communicated vide show cause notice dated 25.11.2024 and to intimate the State Board.
9. And whereas, above stated violations of the provisions of the Air Act has been viewed seriously by the State Board.

10. And whereas, the State Board in order to prevent and control of Air pollution being caused by the industry, is competent to issue any direction under Section 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions.

Therefore, in order to prevent and control of air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under the section 31A of the Air Act, issues following directions:-

- a. **The closure, prohibition or regulation of any industry, operation or process or**
- b. **Stoppage or regulation of the supply of electricity or water or any other service.**

Therefore, in order to prevent and control of air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under section 31A of the Air Act hereby directs you to, forthwith close down your industrial plant **M/s Stone Crusher Plant (Operated by Shri Shaitaan Singh), Khasra No. 540, 552, 553 and 554, Village- Chetawala, Patwar Halka-Khorashamdas, Tehsil-Rampura Dabri, Jaipur.**


(Vijay Sharma)
Regional Officer
o/c

Copy to following for information and necessary actions for compliance of the directions:-

- 1) The District Collector, Jaipur with the request to close down plant of M/s Stone Crusher Plant (Operated by Shri Shaitaan Singh), located at Khasra No.- 540, 552, 553, 554 and 555, Village- Chetawala, Patwar Halka Khorashamdas, Tehsil- Rampura Dabri, Jaipur and ensure compliance of these direction.
- 2) Executive Engineer (DD-1)/ Assistant Engineer (O&M), JVVNL, Jetpura, Jaipur with the direction under Section 31A of Air Act to forthwith, disconnect the electric supply of M/s Stone Crusher Plant (Operated by Shri Shaitaan Singh), located at Khasra No.- 540, 552, 553, 554 and 555, Village- Chetawala, Patwar Halka Khorashamdas, Tehsil- Rampura Dabri, Jaipur & send compliance report to the State Board within 07 days.
- 3) JSO, Regional Office, Rajasthan State Pollution Control Board, Jaipur (North) with direction to seal the plant and machinery including main belt & diesel generator sets (if any) and such other equipment's so as to affect complete closure of the industrial plant & submit compliance report to this office.
- 4) Master file of Closure Directions, RO Jaipur (North), RSPCB, Jaipur.


Regional Officer
o/c



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Rajasthan State Pollution Control Board
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F. No. RPCB/RO-JP/N/ Legal-202/1355-1358

Date: 13-12-2024

**M/s Nirmal M-Sand Plant (Operated by Shri Kailash),
Khasra No. 540, 552, 553 and 554, Village- Chetawala,
Patwar Halka- Khorashamdas, Tehsil-Rampura Dabri,
Jaipur**

Sub:- Directions for closure of the industry, under section 33(A) of the Water (Prevention and Control of Pollution) Act, 1974 & 31A of the Air (Prevention and Control of Pollution) Act, 1981 for your industry located at Khasra No.- 540, 552, 553, 554 and 555, Village- Chetawala, Patwar Halka- Khorashamdas, Tehsil- Rampura Dabri, Jaipur.

Ref:-

1. Inspection of the industry carried out on 30.10.2024.
2. Show cause notice for intended direction for closure issued on 25.11.2024.

Sir,

1. Whereas, the Water (Prevention and Control of Pollution) Act, 1974 (hereinafter referred to as the "Water Act"), has come into force in whole of the country with effect from 23.03.1974.
2. And whereas, the Water Act has been enacted to provide for the prevention, control of water pollution and for maintaining and restoring the wholesomeness of water.
3. And whereas, the Air (Prevention and Control of Pollution) Act, 1981 came into force in whole of the State of Rajasthan with effect from 16.05.1981.
4. And whereas, the Air Act has been enacted to provide for the prevention, control and abatement of air pollution.
5. And whereas under the provisions of Section 25/26 of the Water Act and Section 21 of the Air Act, no person shall without prior consent of the State Board, establish or operate any industrial plant which is likely to cause water or air pollution in the environment.
6. And whereas, the State Board in performance of its functions has power to issue directions under section 33(A) of the Water Act & section 31(A) of the Air Act, in writing to any person, officer or any authority and such person, officer or authority shall be bound to comply with such directions.
7. **And whereas, the industry in the name & style of M/s Nirmal M-Sand Plant (Operated by Shri Kailash) (herein after referred to as 'the Industry') being operated at Khasra No. 540, 552, 553, 554 and 555, Village- Chetawala, Patwar Halka-Khorashamdas, Tehsil- Rampura Dabri, Jaipur for production of M-sand.**
8. And whereas, inspection of industry was carried out on 30.10.2024 by State Board Officials and found that industry being operated without obtaining Consent from the State Board. During Inspection, following non-compliances were observed:-


- **Unit failed to obtain prior Consent to Establish and Consent to Operate from the State Board.**
- **Unit was found without adequate pollution control measures.**



9. And whereas, show cause notice for intended closure direction under the provisions of section 31A of the Air (Prevention and Control of Pollution) Act, 1981 was issued vide letter dated 25.11.2024 for the above deficiencies.
10. And whereas, the industry has failed to remove the deficiencies communicated vide show cause notice dated 25.11.2024 and to intimate the State Board.
11. And whereas, above stated violations of the provisions of the Water Act & the Air Act have been viewed seriously by the State Board.
12. And whereas, the State Board in order to prevent and control of Water pollution & Air pollution being caused by the industry, is competent to issue any direction under section 33A of the Water Act and under Section 31A of the Air Act in writing to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions which includes the power to direct:-

- a. **The closure, prohibition or regulation of any industry, operation or process or**
- b. **Stoppage or regulation of the supply of electricity or water or any other service.**

Therefore, in order to prevent and control of water pollution & air pollution being caused by the industry and in interest of prevention of perpetual offence being committed by the industry, the State Board, in exercise of the powers conferred upon it, under section 33A of the Water Act & section 31A of the Air Act hereby directs you to, forthwith close down your industrial plant M/s Nirmal M-Sand Plant (Operated by Shri Kailash), Khasra No. 540, 552, 553 and 554, Village- Chetawala, Patwar Halka-Khorashamdas, Tehsil-Rampura Dabri, Jaipur.


(Vijay Sharma)
Regional Officer *O/c*

Copy to following for information and necessary actions for compliance of the directions:-

- 1) The District Collector, Jaipur with the request to close down plant of M/s Nirmal M-Sand Plant (operated by Shri Kailash), Khasra No.- 540, 552, 553, 554 and 555, Village- Chetawala, Patwar Halka- Khorashamdas, Tehsil- Rampura Dabri, Jaipur and ensure compliance of these direction.
- 2) Executive Engineer (DD-1)/ Assistant Engineer (O&M), JVVNL, Jetpura, Jaipur with the direction under Section 33A of the Water Act & section 31A of the Air Act to forthwith, disconnect the electric supply of M/s Nirmal M-Sand Plant (operated by Shri Kailash), Khasra No.- 540, 552, 553, 554 and 555, Village- Chetawala, Patwar Halka-Khorashamdas, Tehsil- Rampura Dabri, Jaipur & send compliance report to the State Board within 07 days.
- 3) JSO, Regional Office, Rajasthan State Pollution Control Board, Jaipur (North) with direction to seal the plant and machinery including main belt & diesel generator sets (if any) and such other equipment's so as to affect complete closure of the industrial plant & submit compliance report to this office.
- 4) Master file of Closure Directions, RO Jaipur (North), RSPCB, Jaipur.


Regional Officer *O/c*

Inspection report

Units located at Khasra No.- 540,552,553,554 and 555, Village- Chetawala, Patwar Halka Khorashamdas, Tehsil- Rampura Dabri, Jaipur, Rajasthan

In reference to order dated 27/09/2024 passed by Hon'ble NGT in the matter of Original Application No. 973/2024(PB), Rajni Devi V/s State of Rajasthan, Khasra No. 540,552,553,554 and 555 mentioned in Hon'ble NGT order was inspected by the undersigned officials on dated 30.10.2024 in presence of Shri Shaitaan Singh (owner of land). During inspection, it was observed that on Khasra No.- 540,552,553,554 and 555, Village- Chetawala, Patwar Halka Khorashamdas, Tehsil- Rampura Dabri, Jaipur, Rajasthan, no coal tar plant was found established or operative. It was informed by Shri Shaitaan singh that earlier there was a coal tar plant on this land which has been dismantled in January 2024.

It was observed that following units are established on the same land however found non operational during inspection:-

- 01 Stone Crusher Plant operated by Shri Shaitaan Singh.
- Nirmal M-Sand Plant operated by Shri kailash.
- Jaipur M-sand Plant operated by Shri Ramakant.

As per the categorization of the State Board, above units are covered under orange category. All three units established without obtaining prior Consent to Establish and put to operation without Consent to Operate from the State Board. All three units found established without adequate pollution control measures therefore possibility of fugitive emission cannot be ruled out. In view of above, show cause notice for intended direction of closure may be issued to these units.

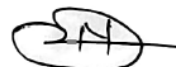


Himanshu Meena
(JEE)

C/s



Vijay Sharma
(Regional Officer)



Niranjana Atal
(JSO)

Photographs taken during inspection are attached as follows:-



Fig: Crusher operated by Shri Shaitaan Singh

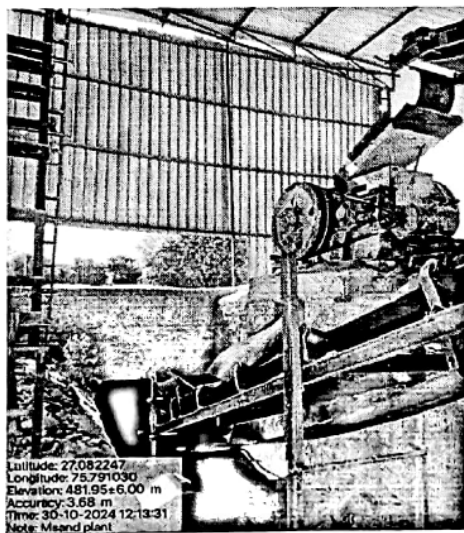


Fig: Nirmal M-sand Plant



Fig: Jaipur M-sand plant